

two officers of the Office of the Registrar of Companies, West Bengal, for not exercising proper care in preparing the photostat. The Registrar of Companies, Calcutta has already been instructed to initiate disciplinary proceedings, as per rules, against one of them, who is a non-gazetted member of the staff. In the case of the other person, who is a Gazetted Officer, the report of the S.P.E. together with the relevant papers has been submitted to the Central Vigilance Commission for their advice. On receipt of the Commission's advice, the matter will be processed further.

(b) Does not arise in view of the answer given to part (a) of the question.

AUDIT OF INDIA BELTING AND COTTON MILLS LTD SERAMPORE

4566. **SHRI GEORE FERNANDES :**
SHRI DEVEN SEN :
SHRI C. CHITTYBABU :

Will the Minister of **INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS** be pleased to state :

(a) whether it is a fact that the Company Law Board had appointed a Special Auditor in terms of the provisions of the Companies Act to investigate into the affairs of the India Belting and Cotton Mills Limited, Serempore (West Bengal);

(b) whether the same has been completed; and

(c) if not, the reasons therefor and the steps taken by the Government to complete the process enabling the Special Auditor so appointed to complete the audit ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c). Yes, Sir. By their order dated the 10th November, 1966, the Company Law Board directed that a special audit of the books of account of India Belting and Cotton Mills Ltd. shall be conducted by Shri R. S. Lodha of Messrs. Lodha &

Company, Chartered Accountants, Calcutta, for the period from the 1st July, 1959 to the 30th June, 1965. Almost immediately thereafter, on a petition filed by the company under Article 226 of the Constitution of India questioning the validity of the Order, the High Court, Calcutta, served an interim injunction on the Special Auditor restraining him from conducting the special audit. The main petition is still pending before the Court.

EXPORT OF ROLLING STOCK TO U.S.A.

4567. **SHRI D. N. PATODIA :**
SHRI Y. A. PRASAD :
SHRI N. K. SANGHI :
SHRI R. R. SINGH DEO :

Will the Minister of **COMMERCE** be pleased to state :

(a) whether it is a fact that there is a demand for Railway rolling stock in the U.S.A.;

(b) whether Government have taken up the matter with the Government of U.S.A. for meeting the U.S. demands; and

(c) if so, the result thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) No, Sir. No such information has come to our notice. We are, however, making enquiries.

(b) and (c). Do not arise for the present.

INTERNATIONAL TRADE FAIRS

4568. **SHRI N. K. SANGHI :** Will the Minister of **COMMERCE** be pleased to state : (a) whether it is a fact that in International Trade Fairs only such business houses from India are permitted to exhibit their products as are able to buy space in the exhibition;

(b) whether as a result of this policy, a very large number of units of small scale industries are eliminated from exhibition their products in International fairs; and